

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 206
IB-427/ND/2022

IN THE MATTER OF:

Sudh Priya Plasticchem Pvt. Ltd.

... **Applicant/Petitioner**

Versus

SV Leathers (India) Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 15.05.2023

CORAM:

**SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv. Eccha Shukla for Mr. M.P Sahay, Adv.
Awantika, Adv. Sachin Kharb

ORDER

We do not find any compliance of the order dated 25.04.2023 on record. Para 4 of the order dated 25.04.2023 reads thus:

4. It is further observed that the claim of the Applicant is arising from the invoices running from 12.12.2013 to 22.06.2021. It is contended by the Applicant that the Respondent has made the regular part-payments. However, except for the ledger, the Applicant has failed to place the complete Bank Statement on record, to take a view in the matter."

Ld. Proxy Counsel appearing for the Applicant submitted that the arguing counsel is busy elsewhere and prayed for a short adjournment. At her request, the hearing is deferred to 05.06.2023. Though the Proxy Counsel appearing for the Applicant submitted that the steps have been taken to comply with the aforementioned order, we do not find any compliance on record. It is for the Applicant to take steps to ensure that the aforementioned order is fully complied with. It is made clear that in the event of non-compliance of the aforementioned order before the next of hearing, we would be constrained to reject the petition for want of compliance.

List on 05.06.2023.

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**(L. N. GUPTA)
MEMBER (T)**

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**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**